

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN.NO. CA 1410/88

Dated: 27.9.1988

Shri R.N.Yadav

..... Applicant

Vs.

Union of India & others Respondents

Coram: Hon'ble Mr. P.K.Kartha, Vice Chairman
Hon'ble Mr. Kaushal Kumar, Member

For the Applicant Shri S.K.Bisaria, Counsel.

For the Respondents Shri M.L.Verma, Counsel.

Hon'ble
(Order of the Bench delivered by/ Mr.Kaushal
Kumar, Member)

In this application, the applicant seeks stay of the order of removal from service dated 12th July, 1988. He has not exhausted all the remedies available to him under the service rules for redressal of his grievances viz. those of appeal and revision. The present application is premature and cannot be entertained in view of the provisions of Section 20 of the Administrative Tribunals Act. The application being premature is dismissed. However, this will not preclude the applicant from filing any fresh application, if so advised, after exhausting all the service remedies available to him under the relevant rules.

KAUSHAL KUMAR
(KAUSHAL KUMAR)
MEMBER

27.9.88

P.K.KARTHA
(P.K.KARTHA)
VICE CHAIRMAN

27.9.88